

pleased to state :

(a) whether it has come to the notice of Government that recently the Central Reserve Police personnel molested and attempted to criminally assault the female evacuees at Dewan-gunge Junior High School Camp (Jalpaiguri, West Bengal) ;

(b) whether any enquiry has been made in the matter; and

(c) if so, the action taken or proposed to be taken against the persons involved ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) Such an allegation has come to the notice of the West Bengal Government. The allegation is against the State Armed Police who were also located in the School Building and not against the Central Reserve Police Force.

(b) and (c). The allegation is under investigation of the State Government.

**Newspaper article on Inefficiency in Delhi Administration**

\*986. SHRI H. M. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been invited to an article in the *Sunday Standard* of the 13th June, 1971 by Shrimati Saraswati Menon, wife of Shri K. P. S. Menon, former Ambassador to the Soviet Union, as regards the utter inefficiency of the Delhi Administration leading to harassment of the worst type to the citizens of Delhi;

(b) whether Government have received any report from the Delhi Administration in regard to various complaints detailed in the article;

(c) whether the report has been carefully examined and scrutinised;

(d) if so, the reaction of Government in this regard; and

(e) whether similar complaints have come to the notice of Government from other sources also ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI K. C. PANT) : (a) to (c). Government have seen the article of Shrimati Saraswati Menon. The Additional District Magistrate (Revenue), Delhi, has been asked by the Delhi Administration to conduct an inquiry into the facts narrated in this article. This inquiry is in progress. No specific complaints of this nature had come to the notice of the Government earlier.

**Promulgation of Emergency in Eastern region**

\*987. SHRI P. K. DEO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to a news item in the *Motherland* of June 23, 1971 stating that Government were likely to promulgate national emergency in the sensitive eastern region of the country, and

(b) whether any decision in this regard has since been taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b). Government have seen the news item. The proclamation of emergency under Article 352 of the Constitution cannot be in respect of any State or a region but only in respect of the entire country. Therefore the question of promulgating emergency in the eastern region does not arise.

**Diversion of Indian Coal by Singapore to Pakistan**

\*989. SHRI SANJEEVI RAO : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether coal purchased from India by the Singapore parties is being diverted to Pakistan;

(b) if so, the action Government propose to take;

(c) whether there was any provision in the contract to safeguard against this possibility; and

(d) whether the representatives of British firms participated in the negotiations on behalf of the Singapore parties ?

**THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) :** (a) to (c). The M. M. T. C. exported some Beehive Coke to Singapore in June-July, 1970. Thereafter no exports of coal or coke to Singapore have taken place. The export contract provided that the coke would be for consumption in Singapore/Hong Kong and it would not be re-exported to other countries. Government have no authoritative information regarding diversion of the exports to Pakistan. It is not possible for exporting countries to regulate the re-export of their products imported by entrepot centres like Singapore and Hong Kong.

(d) No, Sir; in respect of the above exports of Beehive Coke the sale negotiations were conducted through two private Indian parties.

**Recommendations of Study Team on implications of Terminal Tax collections at New Delhi and Shahdara Railway Station**

4104. **SHRI DEVINDER SINGH GARCHA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a Study Team in his Ministry had gone into the implications of Terminal Tax collections at New Delhi and Shahdara Railway Stations;

(b) if so, what are the broad recommendations of the Team;

(c) whether the system recommended by the Study Team is an improvement over the present system of collection of Terminal Tax ; and

(d) if so, the main features of new system ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) :** (a) to (d). A Study Team of the Administrative Reforms Department had carried out a study of the Delhi Terminal Tax Agency in October 1970, and submitted their report on 30th April 1971. The major recommendations of Study Team are listed in the attached statement. These recommendations are being examined by the Delhi Municipal Corporation.

*Statement*

1. Issue of identity cards to transporters showing verified ULWS.
2. Changes in classification to be effective not earlier than 7 days from the date of the orders.
3. De-linking of the Assessor and Collector from the Agency hierarchy.
4. To decide which of the alternatives recommended in regard to fruit imports should be followed after examining the legal position regarding import-export of fruits at the Fruit Siding and the admissibility of refund.
5. Examination of the relationship of the Commissioner as the Terminal Tax Agency *vis-a-vis* the Municipal Corporation.
6. Administrative and financial powers of the Commissioner and other officers of the Terminal Tax Agency.
7. Setting up of a Policy Advisory Committee.
8. Rounding up of net weight to the nearest multiple of ten.
9. Collection of Terminal Tax at rail barriers by Railway Administration in accordance with agreement to be negotiated with the Northern Railways and provision of facilities for assessment staff in Railway premises.